



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 30th May, 2016

SRO 167.- In exercise of powers conferred by sections 4 and 5 of the Jammu and Kashmir General Sales Tax Act, 1962; the Government hereby direct that in Schedule "B" to notification SRO 117 of 2007 dated 30.03.2007, the following amendments shall be made: -

- i) entry 5 namely, "health clubs, gymnasiums, fitness / wellness centres, slimming centres" shall be deleted;
- ii) entry 6 namely, "Services provided by Nursing Homes" shall be deleted; and
- iii) for entry 19, the following shall be substituted, namely:

"Services provided by the Chartered Accountants, Cost and Works Accountants only in the shape of Accounting and auditing services, when their annual turnover exceeds Rs.10 Lacs"

This notification shall come into force with effect from 31st May, 2016.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner/Secretary to Government
Finance Department
Dated:30-05-2016

No. ET/Budget Ann./99/2016

Copy to the:-

1. Vice-Chairman and Director General, J&K Institute of Management, Public Administration and Rural Development.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Divisional Commissioner, Jammu/Kashmir.

RS
30/5/16

Jabal
30/5

